

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 500/2017

New Delhi, this the 10th day of February, 2017.

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

Sushil Kumar Gulati
Age 61 years,
S/o Late Shri P. L. Gulati
Retired
R/o 3/40 Roop Nagar
Delhi-110007. .. Applicant

(By Advocate: Shri Padma Kumar S. with Shri K.K. Mishra)

Versus

1. Govt. of NCT of Delhi,
Through
Chief Secretary,
Delhi Secretariat, IP Estate,
New Delhi.
2. Secretary
Health & Family Welfare
Department of Health & Family Welfare
Govt. of NCT Delhi
9th Level, A Wing
IP Extension, Delhi Secretariat
New Delhi – 110 002.
3. Secretary
Department of Finance
Government of NCT Delhi
4th Level, A Wing,
Delhi Secretariat,
I.P. Estate, New Delhi.
4. Director
Directorate of Health Service
Govt. of NCT of Delhi
Karkardooma
Delhi - 110032.

5. Chief District Medical Officer (North West)
DGD Building Complex,
Sector 13, Rohini,
Delhi – 110 085. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant filed the present O.A. aggrieved by the Annexure A-1 Office Order No.192 dated 13.07.2015. It is the specific case of the applicant that the subject matter of this O.A. is squarely covered by a decision of the coordinate bench of this Tribunal in O.A. No.98/2015 dated 26.11.2015 and also in O.A. No. 2083/2015 dated 20.08.2016 and in view of the same, he has preferred representations vide Annexure A-3 (colly.) specifically indicating the aforesaid decisions. However, the respondents have not passed any orders thereon till date.

3. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the Annexure A-3 (colly.) representations of the applicant and to pass appropriate speaking and reasoned orders thereon, within 60 days from the date of receipt of a copy of this order. If the respondents found that the case of the applicant is identical to the applicant in O.A. No.98/2015 dated 26.11.2015, the

same benefits may be granted to the applicant also, within 30 days therefrom. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(P.K. BASU)
Member (A)

(V. AJAY KUMAR)
Member (J)

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